

Customs, Excise & Service Tax Appellate Tribunal
SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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| Sr. No | Case No         | Impugned Order Detail's         | Date of Impugned Order | Passed By                        | Appellant                            | Respondent         |
|--------|-----------------|---------------------------------|------------------------|----------------------------------|--------------------------------------|--------------------|
| 1      | C/60305/2018-DB | OIA-COMMR-ASR-LUD-CUSTM         | 02/02/2018             | Commissioner of CUSTOMS-LUDHIANA | Krishna Impex                        | C.C.-C.c. Ludhiana |
| 2      | C/60307/2018-DB | OIA-COMMR-ASR-LUD-CUSTM-03-2018 | 05/03/2018             | Commissioner of CUSTOMS-LUDHIANA | Safe Clearing And Forwarding Service | C.C.-C.c. Ludhiana |

**Represented by:**

For Appellant (s) : Shri Jagmohan Bansal, Advocate

For Respondent (s): Shri Bhasha Ram, AR

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

**Mr. Anil G. Shakkarwar, Hon'ble Member (Technical)**

Date of Hearing/Decision: 28.08.2018

**ORDER No.A/62850-62851 / 2018**

***Per : Mr. Ashok Jindal***

The appellants are in appeals against the impugned orders wherein the proceedings were initiated against them under Customs Licensing Regulations, 2013.

2. During the course of hearing, the Ld. Counsel for the appellants submits that as relief sought by the appellant has already been granted by the Adjudicating Authority, therefore, the appellants sought to withdraw their appeals.

3. As the appellants wants to withdraw their appeals, therefore, the same are dismissed as withdrawn.

*(Dictated & pronounced in the Court)*

**(Anil G. Shakkarwar)**  
Member (Technical)

**(Ashok Jindal)**  
Member (Judicial)

G.Y.